

terrent penalties and greater resort to prosecutions.

(d) The Police patrol launch was temporarily out of commission for some time as certain spare parts were not available. As there are other means for dealing with smuggling, it cannot be said that the absence of the launch for some time by itself, increased the volume of smuggling.

Schools for Adults

2949. { Shri Kadiyan:
Shri Warlor:

Will the Minister of Education be pleased to state:

(a) the total financial assistance given to voluntary agencies for establishing adult schools during the Second Five Year Plan period so far;

(b) whether any evaluation has been made by the Central Government as to the actual working of these schools; and

(c) if so, the results thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) Rs. 60,000.

(b) No, Sir.

(c) Does not arise.

Mining Leases in Orissa

2950. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Orissa Government have recommended the applications of certain private mine owners in Sukinda area in Orissa for grant of mining leases for iron ore; and

(b) if so, whether Government have given their approval?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir. The Government of Orissa had

recommended two applications for grant of mining leases for iron ore in Sukinda area.

(b) Government of India have approved of the grant of mining lease in favour of one of the applicants. The other application is under consideration.

Expenditure-Tax and Wealth-Tax. Assessee in Jullundur District

2951. Shri Daljit Singh: Will the Minister of Finance be pleased to state:

(a) the number of assessee of expenditure-tax and wealth-tax in the districts of Jullundur division of Punjab during 1958-59; and

(b) the amount assessed therefrom?

The Minister of Finance (Shri Morarji Desai): (a) The number of assessee liable to expenditure tax and wealth-tax, as borne on the registers of the department on 28-2-1959 was as follows:—

	Ra.
Expenditure-tax	49
Wealth-tax	495

(b) The demand raised in respect of these taxes upto 28-2-1959 amounted to:—

	Ra.
Expenditure-tax	26,850
Wealth-tax	3,81,000

अपीलीय सहायक प्रायुक्त का कार्यालय
ग्वालियर क्षेत्र

२६५२. श्री पहाड़िया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार "अपीलीय सहायक प्रायुक्त के कार्यालय, ग्वालियर क्षेत्र" को बन्द करने का विचार कर रही है; और

(ख) यदि हाँ, तो इस के क्या कारण हैं ?

बिल बंदी (जी मोरारजी देसाई) :

(क) अपीलीय सहायक आयुक्त का न्या-
लियर का क्षेत्र (रेंज) २३ फरवरी, १९५९
से बन्द कर दिया गया है ?

(ख) न्यालियर का क्षेत्र इसलिये बन्द
किया गया है कि अपीलों की संख्या बहुत कम
हो गयी थी और इस कारण कार्य भार भी
इतना कम हो गया था कि अलग क्षेत्र रखना
उचित नहीं था ।

Scheduled Castes and Scheduled Tribes

2953. Shri B. K. Gaikwad: Will the
Minister of Home Affairs be pleased
to state:

(a) whether it is a fact that the
voluntary non-official organisations
working for the welfare of Scheduled
Castes and Scheduled Tribes and
which have been recognized by Govern-
ment for grant-in-aid purposes,
maintain the percentage of Scheduled
Castes and Scheduled Tribes persons
in their establishments; and

(b) if so, what is the percentage?

The Deputy Minister of Home
Affairs (Shrimati Violet Alva): (a)
No, Sir.

(b) Does not arise.

Nagas Hostiles

2954. Shri L. Achaw Singh: Will
the Minister of Home Affairs be
pleased to state:

(a) whether it is a fact that as many
as 30 Naga hostile camps have been
set up in Tamenglong sub-division of
Manipur; and

(b) if so, whether these camps are
run by Naga leaders from Naga Hills
Tamenglong area?

The Minister of Home Affairs
(Shri G. B. Pant): (a) and (b). Gov-
ernment are not aware of any such
camps.

Motor Car Workshops in Delhi

2955. Shrimati Ha Falakombhari:
Will the Minister of Home Affairs be
pleased to state:

(a) whether Government's attention
has been drawn to the news appear-
ing in the 'Indian Express' dated the 21st
March, 1959 to the effect that a large
number of unauthorised and unlicen-
sed motor car workshops are function-
ing in Delhi and that there is a general
complaint about the repairs they carry
out to motor vehicles brought to
them; and

(b) if so, the action taken or pro-
posed to be taken in this regard?

The Minister of Home Affairs
(Shri G. B. Pant): (a) Yes

(b) The Delhi Municipal Corpora-
tion and the New Delhi Municipal
Committee are empowered under the
law to prosecute those who are found
running a major workshop in private
premises without a valid license
Similarly, these local bodies have
power to take action against persons
who carry out repairs on a part of a
street and keep motor parts lying on
the street. These powers do not ex-
tend to the regulation of the technical
efficiency of the work done in the
workshops, which is a matter between
the owner of the vehicle and that of
the workshop to which it is entrusted
for repairs.

Representation of Scheduled Castes and Scheduled Tribes in Govern- ment Services

2956. Shri Ayyakannu: Will the
Minister of Home Affairs be pleased
to state:

(a) whether all the Departments
under Government of India have
been regularly submitting periodical
reports since 1955 regarding the re-
presentation ratio and the vacancies
not filled up by Scheduled Castes and
Scheduled Tribes in services;

(b) whether submission of such
reports by the Departments is obli-
gatory; and